

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIFUR.

OA 1146/92 : Date of order 7.9.94

Chhannumal Parashar : Applicant

V/s

Union of India & Others : Respondents

Mr. K.L. Thawani : Counsel for the applicant.

Mr. U.D. Sharma : Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE CHAIRMAN)

Heard the learned counsel for the parties. Mr. Sharma pointed out that the applicant was charge sheeted in the year 1990 and the punishment was also awarded to him in December, 1991. However, the learned counsel for the applicant pointed out that the punishment which was awarded, has been set aside on 11.3.92 and he has produced order (Annexure RA-1).

2. We direct the respondents to finalise the set aside disciplinary proceedings within a period of four months from the date of receipt of a copy of this order. The respondents shall consider the case ~~EX-1000-6388~~ of the applicant thereafter for promotion in the light of the fresh order to be passed by the Disciplinary Authority.

3. The OA stands disposed of accordingly, with no order as to costs.

(O.P. SHARMA)
MEMBER(A)


(D.L. MEHTA)
VICE CHAIRMAN